## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 171/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

IFCI Ltd.

V/s.

Reliance Marine And Offshore Ltd

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

SIGNATURE

1. Saurabh Soparkas, Sr. Adv.

2. and Raheel Patel

Respondent Hal

Mr. Dinesle

Mr. Visler Ranal

Advocate

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Learned Advocate Mr. Dinesh with Learned Advocate Ms. Nikitha Menon with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Learned Senior Counsel appearing for Corporate Debtor represented that he is going to prefer an appeal against the order passed by this Authority in IA 410/2017.

Learned Counsel appearing for Financial Creditor objected for the adjournment on the ground that in the reply Corporate Debtor admitted the existence of default. However Corporate Debtor wants to carry the order in IA 410/2017 in Appeal it is appropriate to adjourn the final hearing in CP(IB) 171/2017 by one week.

List the matter for final hearing on 11.01.2018.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

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